

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.32283/2015

(Arising out of impugned final judgment and order dated 13-05-2015 in ITA No.99/2015 passed by the High Court Of Judicature At Allahabad)

SPICE MOBILITY LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

Date : 01-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.
 Ms. Kavita Jha, AOR
 Mr. Aditya Vohra, Adv.

For Respondent(s) Mr. Ranjit Kumar, SG
 Mr. Aman Sinha, Sr. Adv.
 Mr. Ritesh Kumar, Adv.
 Mr. Sameer Abhyankar, Adv.
 Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner states that he does not propose to file any rejoinder affidavit.

List the matter for final disposal on 8th November, 2017.

(ASHA SUNDRIYAL)
COURT MASTER

(CHANDER BALA)
COURT MASTER